

(10)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1551/(MAH)/2017

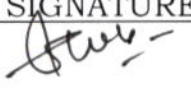
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE PARTIES: Delight Corporation
V/s.
Shakti Polymetals Manufacturing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
10.	Sushant Hussain Adv. Moush Vig	Operational Creditor	

ORDER

CP No. 1551/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner is present. The Corporate Debtor's side is absent.

By looking at the service affidavit filed by the Petitioner, since it appears that service have been effected through private postal service, the Petitioner is hereby directed to serve notice upon the Corporate Debtor by sending it through registered post with a direction to file proof of service on the next date of hearing.

List this matter on 19.01.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)